

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (PIL) No. 1463 of 2020

Khushboo Kataruka Petitioner
Versus
The State of Jharkhand and others Respondents

with

W.P. (PIL) No. 1325 of 2011

Court on its own motion

Versus

State of Jharkhand and others Respondents

with

W.P. (PIL) No. 7498 of 2016

Surendra Kumar Paswan Petitioner

Versus

The State of Jharkhand and others Respondents

with

W.P. (PIL) No. 1911 of 2019

Rajiv Kumar Singh Petitioner

Versus

The State of Jharkhand and others Respondents

with

Cont. Case (Civil) No. 580 of 2020

Rajiv Kumar Singh Petitioner

Versus

Vinay Chaubey, the Secretary, Department of
Urban Development, and others Opp. parties

with

W.P. (PIL) No. 2116 of 2020

Rajiv Kumar Singh Petitioner

Versus

The State of Jharkhand and others Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioner : Ms. Khushboo Kataruka (in person)
: Mr. Rajeev Kumar, Advocate
: Mr. Ram Subhag Singh, Advocate
: Mr. Indrajit Sinha, Amicus Curiae
For the State : Mr. Sachin Kumar, A.A.G.-II
: Mrs. Vandana Singh, Sr. S.C.-III
: Mrs. Neelam Tiwari, Sr. S.C.-II
: Mr. Piyush Chitresh, A.C. to A.G.
For the RMC : Mr. L.C.N. Shahdeo, Advocate
For the DVC : Ms. Srija Choudhary, Advocate
For the JSPCB : Mrs. Richa Sanchita, Advocate

Oral Order**12 / Dated : 25.03.2021**

1. The Secretary, Urban Development Department, Government of Jharkhand, Secretary, Drinking Water and Sanitation Department, Government of Jharkhand and the Municipal Commissioner, Ranchi Municipal Corporation, Ranchi are present before this Court through video conferencing mode.
2. The Senior Superintendent of Police, Ranchi as well as the Traffic Superintendent of Police, Ranchi are also present before this Court through video conferencing mode.
3. Since it is stated on behalf of the petitioner that the Deputy Commissioner, Ranchi is also required to be impleaded as party respondent, let the Deputy Commissioner, Ranchi be impleaded as party respondent in these matters.
4. Since in the pandemic days there may be difficulty for the learned counsels to come to the office of the Court and make necessary correction in the cause title of the respective writ petition, the office is directed to make such amendment on behalf of the respective writ petitioner who do not have any objection.
5. It is made clear that any illegal construction or encroachment which is continuing on the edge of any of the water bodies including Hinoo River should immediately be stopped till further orders.
6. It is contended on behalf of the Ranchi Municipal Corporation that the order dated 18.03.2021 has not been complied and proper affidavit could not be filed due to the fact that the said order was uploaded very lately.

7. In above view of the matter, we will continue with these matters on 08.04.2021. We reject the entire affidavits filed on behalf of the Ranchi Municipal Corporation after 18.03.2021 which has been filed without going through our direction.

8. The pin pointed answer to the queries made by this Court should be filed by the Municipal Corporation Authority on or before the next date of hearing after exchanging the pleadings with the other side.

9. The learned Assistant Solicitor General of India is present before this Court. He is requested to convey the Regional Head of the Geological Survey of India as well as the Central Ground Water Board as also the Head of Department of the Geology of the State of Jharkhand to remain present before this Court through video conferencing mode to assist us in these matters.

10. Let the State Authorities as well as the Ranchi Municipal Corporation respond to the supplementary affidavit dated 18.03.2021 filed by the petitioner of W.P. (PIL) No. 1463 of 2020.

11. Put up these matters on 08.04.2021.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)